

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 4

CP (IB) No. 301/Chd/Pb/2022

Under Section 95, IBC 2016

In the matter of:-

State Bank of India

...Petitioner

Vs.

Krishan Chand Gupta

...Respondent/ Personal
Guarantor

Present through Video Conferencing:

Mr. Sanjay Lalit, Advocate for the petitioner.

Mr. Anand Chibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate for the respondent/ personal guarantor.

The present petition has been filed under Section 95 of Insolvency and Bankruptcy Code, 2016. It is stated by learned senior counsel for the respondent/ personal guarantor that the proceedings against the principal debtor/ borrower has been stayed by the Hon'ble High Court on Punjab and Haryana vide order dated 04.11.2022 passed in CWP No. 23976/2022.

The proposed RP in this case is Mr. Gaurav Gupta. His consent letter is placed on record. Heard learned counsel for the petitioner. Instead of issuing notice of this petition to the Insolvency and Bankruptcy Board of India (IBBI), let the Registry access the online database provided by IBBI to check the antecedents and verify whether any disciplinary proceedings are pending against the proposed RP. The report be filed before the next date of hearing. List on 12.12.2022.

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**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

November 17, 2022

SM